

(6)

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1387/87
MP No.3797/92

Date of decision: 30.11.1992.

Shri R.S. Ranga ... Petitioner

Versus

Union of India through the
Secretary, Ministry of Home
Affairs & Others ... Respondents

Coram:-

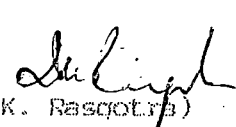
The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri M.K. Gupta, Counsel.
For the respondents None

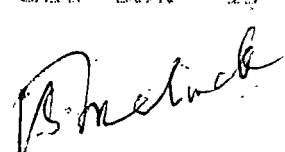
Judgement (Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The O.A. is dismissed, as withdrawn in view of the request made in MP-3797/92. We put it to the learned counsel for the petitioner that liberty will not be reserved for filing a fresh O.A. on the same cause of action. If a fresh decision is taken which hurts the interest of the petitioner, it is open to him to challenge the same. Subject to this condition this O.A. is dismissed, as withdrawn. No costs.


(I.K. Rasgotra)

Member(A)


(V.S. Malimath)

Chairman

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